Radio Station at Asansol

1114. SHRI SAIFUDDIN CHOUDHURY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government are considering to set up a Radio Station at Asansol;

(b) if so, details thereof; and

(c) if not, why not?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUDBEN M. JOSHI): (a) to (c). Asansol is well within the day time primary grade medium-wave service range of both 50 KW and 100 KW medium-wave transmitters operating at A.I.R., Calcutta. In view of this and due to the constraint on resources there is no proposal for setting up a separate radio station at Assaisol.

Appointments and transfers of Judges

1116. SHRI N. E. HORO:

SHRI K. MALLANNA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose that one third of the High Court judges should be appointed from outside the State and the post of the Chief Justice should be transferable from one State to another;

(b) if so, whether it is also a fact that the Bar Council of India has opposed this proposal;

(c) whether any State have given their views on this proposal; and

(d) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) The Government has received representations from various quarters urging that as a matter of policy the Chief Justice of the High Court should be appointed from outside the jurisdiction of that High Court and that resort should be had to Article 222 of the Constitution to give effect to this suggestion.

Suggestions have also been made that one third of the High Court Judges should be appointed from outside the State.

The matter is engaging the attention of the Government.

(b) The Bar Council of India has in July, 1980, passed a resolution saying that if the practice of filling up a vacancy in the office of Chief Justice of any High Court by the senior-most Judge in any High Court in India is followed, it will be unfair to those who are at present Judges of the High Court and are certain of being promoted as Chief Justices.

The Government, however, is not considering any proposal to adopt such a practice.

The said resolution of the Bar Council opposes the suggestion to appoint one third Judges from outside.

In September, 1979, in response to a questionnaire issued by the Law Commission the Bar Council of India had favoured the appointment of Chief Justice of a High Court from outside the jurisdiction of that High Court and the appointment of one third Judges from outside the State.

(c) No, Sir.

(d) Does not arise.

Joint venture projects in States by Hindustan Antibiotics Limited

1117. SHRI JANARDHANA POOJARY:

SHRI CHINTAMANI PANIGRAHI:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Hindustan Antibiotics Limited has planned six joint ventures in different States for manufacturing formulations; and

(b) if so, the names of States with whom agreements have been signed

and when the projects are likely to be commissioned?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) and (b). For the present, Hindustan Antibiotics Limited have planned, joint ventures in 3 States and accordingly they have signed agreements in respect of Joint Venture formulation units in Maharashtra, Karnataka and Goa only. The Maharashtra unit is nearing completion and it is expected that manufacturing operation will start in March, 1981. The other two units are in various stages of implementation.

घटिया स्तर की कीटनाशी दवाओं की खरीद

1118. श्री निहाल सिंह :
श्री आर० वाई० घोरपांडे :

क्या पुर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या 25 सितम्बर, 1980 के 'नवभारत टाइम्स' में प्रकाशित इस समाचार कि करोड़ों रुपये की खरीदी गई कीटनाशी दवायें जिन्हें राष्ट्रीय मलेरिया उन्मूलन कार्यक्रम के अन्तर्गत भेजा गया, घटिया क्वालिटी की थी, में क्या कोई सच्चाई है;

(ख) यदि हां, तो उन फर्मों के नाम क्या हैं जिनसे ये कीटनाशी दवायें खरीदी गई थीं; और

(ग) जांच के दौरान पाए गए दोषी अधिकारियों के नाम तथा उनके विरुद्ध की गई कार्रवाई क्या है ?

पुर्ति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) : (क) राष्ट्रीय मलेरिया उन्मूलन कार्यक्रम के अधीन 1976 और 1977 के दौरान बी एच सी 20 प्र० श० डब्ल्यू डी पी और मैलाथीन 25 प्र० श० डब्ल्यू डी पी की कुछ मात्रा खरीदी गई थी । राज्य मलेरिया संगठन, महाराष्ट्र सरकार द्वारा प्राप्त मात्रा का कुछ अंश दिसम्बर, 1977 में सांविधिक प्राधिकरण अर्थात पौध संरक्षण निदेशालय, कृषि विभाग, महाराष्ट्र द्वारा घटिया किस्म का पाया गया था । इस बारे में फर्मों के साथ उत्पन्न हुए विवाद को विवाचक के सुपुर्द कर दिया गया था । पाइरोथीन पर आधारित पायसीकरण के योग्य लारवा नाशक तेल की सप्लाई के लिए मैसर्स शैलात ब्रादर्स मद्रास को दिये गये दो ठेकों में घटिया किस्म की कुछ मात्रा के बारे में रिपोर्ट प्राप्त हुई थी ।

(ख) जिन फर्मों का माल रद्द किया गया था, उनके नाम नीचे दिये गये हैं :—

बी. एच. सी. 50 प्र०श० डब्ल्यू०डी०पी०

1. मैसर्स कृषि चैमिन (प्रा०) लि०, बंगलौर
2. मैसर्स देवीदयाल सेल्स (प्रा०) लि०, बम्बई ।
3. मैसर्स एस एम पी (प्रा०) लि०, बम्बई ।
4. मैसर्स रैलिस इंडिया, बम्बई ।
5. मैसर्स यूनाइटेड फर्टिलाइजर, बम्बई ।
6. मैसर्स खानदेश पैस्टीसाइडस (डी एस आई डी सी)
7. मैसर्स किलपैस्ट (प्रा०) लि०, भोपाल ।

मैलाथीन 25 प्र०श० डब्ल्यू डी पी

1. मैसर्स एस एम पी (प्रा०) लि०, बम्बई ।
2. मैसर्स किलपैस्टर (प्रा०) लि०, भोपाल ।

पाइरैथोरम तेल

मैसर्स शैलात ब्रादर्स, मद्रास ।

(ग) विवाचन-प्रक्रिया का परिणाम मालूम हो जाने के बाद ही अधिकारियों के खिलाफ कार्यवाही किये जाने के प्रश्न की जांच की जायेगी । पाइरोथीन के बारे में केन्द्रीय जांच ब्यूरो द्वारा प्रस्तुत की गई जांच रिपोर्ट पर विचार किया जा रहा है और रिपोर्ट की जांच पूरी हो जाने के बाद ही जिम्मेदारी निश्चित किये जाने के प्रश्न पर विचार किया जायेगा ।